

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(2023-2024)**

**(SEVENTEENTH LOK SABHA)**

**NINETY-THIRD REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(ACCEDED TO)**

*Presented to Lok Sabha on.....19/12/2023*



सत्यमेव जयते

**LOK SABHA SECRETARIAT  
NEW DELHI**

**December, 2023/ Agrahayana, 1945 (Saka)**

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**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2023 - 2024)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Kishan Kapoor
5. Shri Ramesh Chander Kaushik
6. Shri Kaushlendra Kumar
7. Shri Khagen Murmu
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Prof. Sougata Ray
12. Shri Chandra Sekhar Sahu
13. Shri Indra Hang Subba
14. Smt. Supriya Sadanand Sule
15. Vacant

**SECRETARIAT**

- |    |                           |   |                  |
|----|---------------------------|---|------------------|
| 1. | Shri J.M. Baisakh         | - | Joint Secretary  |
| 2. | Dr. Sagarika Dash         | - | Director         |
| 3. | Shri M.C. Gupta           | - | Deputy Secretary |
| 4. | Shri Sanjeev Kumar Gulati | - | Under Secretary  |

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\* The Committee has been constituted w.e.f. 09 October, 2023 vide Para No. 7533 of Lok Sabha Bulletin Part-II dated 11 October, 2023.

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2023-2024), having been authorized by the Committee to submit the Report on their behalf, present this Ninety-Third Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 14 September, 2023 *inter-alia* considered Memorandum Nos. 52 to 71 containing requests received from various Ministries/Departments for dropping of 22 pending Assurances and decided to drop 15 Assurances.

3. At their sitting held on 14 December, 2023 the Committee on Government Assurances (2023-2024) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

14 December, 2023

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23 Agrahayana, 1945 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. Such Assurances are required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such request is considered by the Committee on merits and decision taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 14 September, 2023 considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 22 pending Assurances.

3. After having considered the grounds cited by the Ministries/Departments, the Committee are convinced and decided to drop the following 15 Assurances :-

| <b>S. No.</b> | <b>SQ/USQ No. &amp; Date</b>     | <b>Ministry</b>   | <b>Subject</b>  |
|---------------|----------------------------------|---|---|
| 1.            | USQ No. 3340<br>dated 17.12.2021 | Chemicals and Fertilizers<br>(Department of<br>Fertilizers)                                 | Commercial Production of<br>Nano Urea<br>(Appendix – II)                  |
| 2.            | USQ No. 4339<br>dated 29.03.2022 | Agriculture and Farmers<br>Welfare<br>(Department of<br>Agriculture and Farmers<br>Welfare) | Promotion of Zero Budget<br>Natural<br>Farming (ZBNF)<br>(Appendix – III) |
| 3.            | USQ No. 3523<br>dated 08.08.2022 | Education<br>(Department of School<br>Education & Literacy)                                 | New Curriculum under<br>National Education Policy<br>(Appendix – IV)      |
| 4.            | USQ No. 879<br>dated 21.07.2022  | Civil Aviation  | Proposal for Upgradation of<br>Airports<br>(Appendix – V)                 |
| 5.            | USQ No. 836<br>dated 21.07.2022  | Power   | Development of Power<br>Projects<br>(Appendix – VI)                       |

5. The Minutes of the sitting of the Committee dated 14 September, 2023, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVI.

NEW DELHI;

14 December, 2023

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23 Agrahayana, 1945 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

**COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 14 September, 2023

| Sl. No. | Memo No. | Question/ Discussion References                                    | Ministry                        | Department                                    | Brief Subject   |
|---------|----------|--|---------------------------------|---|---|
| 1       | 52       | USQ No. 3340 dated 17.12.2021                                      | Chemicals and Fertilizers       | Department of Fertilizers                     | Commercial Production of Nano Urea                                |
| 2       | 53       | USQ No. 2205 dated 02.12.2019                                      | Culture                         |   | Mis-Utilisation of Funds Allocated to Cultural Organizations      |
| 3       | 54       | USQ No. 1121 dated 08.02.2017                                      | Information and Broadcasting    |   | National Information Policy                                       |
| 4       | 55       | (i) SQ No. 42 dated 04.02.2022<br>(ii) SQ No. 285 dated 17.12.2021 | Law and Justice                 | Department of Legal Affairs                   | (i) National Litigation Policy<br>(ii) National Litigation Policy |
| 5       | 56       | USQ No. 4339 dated 29.03.2022                                      | Agriculture and Farmers Welfare | Department of Agriculture and Farmers Welfare | Promotion of Zero Budget Natural Farming (ZBNF)                   |
| 6       | 57       | USQ No. 3523 dated 08.08.2022                                      | Education                       | Department of School Education & Literacy     | New Curriculum under National Education Policy                    |
| 7       | 58       | USQ No. 89 dated 18.07.2022  | Education                       | Department of School Education & Literacy     | Kendriya Vidyalaya (KV) in Odisha                                 |
| 8       | 59       | USQ No. 879 dated 21.07.2022                                       | Civil Aviation                  |   | Proposal for Upgradation of Airports                              |
| 9       | 60       | USQ No. 836 dated 21.07.2022                                       | Power                           |   | Development of Power Projects                                     |
| 10      | 61       | USQ No. 2736 dated 10.03.2021                                      | Law and Justice                 | Legislative Department                        | Uniform Civil Code  |



| Sl. No. | Memo No. | Question/ Discussion References  | Ministry                                | Department                                    | Brief Subject  |
|---------|----------|--|---|---|--|
| 11      | 62       | SQ No. 185 dated 15.03.2022 (Supplementary by Dr. Sukanta Majumdar, M.P.)  | Agriculture and Farmers Welfare         | Department of Agriculture and Farmers Welfare | New Scheme Under PPP Mode  |
| 12      | 63       | USQ No. 1027 dated 22.07.2022  | AYUSH                                   |   | Ayush Export Promotion Council   |
| 13      | 64       | USQ No. 1505 dated 27.12.2017  | Statistics and Programme Implementation |   | Infrastructure and Project Monitoring Division   |
| 14      | 65       | USQ No. 624 dated 16.09.2020   | Defence                                 | Department of Military Affairs                | Procurement of Pinaka Rocket Launchers   |
| 15      | 66       | USQ No. 907 dated 21.07.2022   | Civil Aviation                          |   | Development of KBR Airport   |
| 16      | 67       | USQ No. 4424 dated 08.01.2019  | Heavy Industries                        |   | Cement Corporation of India  |
| 17      | 68       | (i) USQ No. 1300 dated 23.11.2016<br><br>(ii) USQ No. 330 dated 03.02.2021 |   | Atomic Energy                                 | (i) Construction of Nuclear Power Plants<br><br>(ii) Construction of Prototype Fast Breeder Reactor (PFBR) |
| 18      | 69       | USQ No. 1587 dated 25.07.2017  | Environment, Forest and Climate Change  |   | Implementation of Forest Policy  |
| 19      | 70       | USQ No. 2593 dated 16.03.2023  | Civil Aviation                          |   | Loss to Aviation Industry  |
| 20      | 71       | USQ No. 816 dated 12.12.2022   | Environment, Forest and Climate Change  |   | The Great Indian Bustard   |

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 52

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3340 dated 17.12.2021 regarding "Commercial Production of Nano Urea".

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On 17 December, 2021, Shri C.R. Patil, M.P., addressed an Unstarred Question No. 3340 regarding "Commercial Production of Nano Urea" to the Minister of Chemicals and Fertilizers. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Chemicals and Fertilizers (Department of Fertilizers) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Chemicals and Fertilizers (Department of Fertilizers) *vide* O.M. No. 20-10/2021-FI dated 21 June, 2022 has stated as under:-

"The reply provided by this Department in respect of part (a) & (b) was purely based on the facts in the matter. Further, no Assurance was given by this Department in the reply."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Chemicals and Fertilizers, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF CHEMICALS AND FERTILIZERS  
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 3340 TO BE ANSWERED ON: 17.12.2021

Commercial Production of Nano Urea

3340: SHRI C.R. PATIL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the Government has initiated any steps to increase the commercial production of nano urea;
- (b) if so, the details thereof;
- (c) whether Government has any plan to educate the farmers in producing nano urea for commercial purpose; and
- (d) If so, the details thereof?

ANSWER

MINISTER OF HEALTH & FAMILY WELFARE AND CHEMICALS & FERTILIZERS  
(SHRI MANSUKH MANDAVIYA)

(a) & (b) : Two Central Public Sector Undertaking (CPSU) namely National Fertilizers Limited (NFL) and Rashtriya Chemicals and Fertilizers Limited (RCF), under administrative control of Department of Fertilizers, has signed Non Disclosure Agreement (NDA) & Memorandum of Understanding (MoU) with Indian Farmers Fertilizer Cooperative (IFFCO) to transfer the technology of Nano Urea from IFFCO.

(c) & (d): No Sir.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 56

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4339 dated 29.03.2022 regarding "Promotion of ZBNF".

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On 29 March, 2022, Shri Nama Nageswar Rao, M.P., addressed an Unstarred Question No. 4339 regarding "Promotion of ZBNF" to the Minister of Agriculture and Farmers Welfare. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research & Education) *vide* O.M. F. No. NRM/1-13/2022-AFC dated 1st March, 2023 has requested to drop the Assurance on the following grounds:-

". Government is committed to promote natural, chemical-free, organic and credit free farming in the country. Natural Farming through Bhartiya Prakritik Krishi Padhati (BPKP) introduced during 2020-21 as a sub scheme of Paramparagat Krishi Vikas Yojana (PKVY) for the promotion of traditional indigenous practices including Natural Farming.

. Under BPKP, financial assistance of Rs. 12200/ha for 3 years is provided for cluster formation, capacity building and continuous hand holding by trained personnel, certification and residue analysis.

. Agricultural research usually takes longer period of 3-5 years for drawing any valid conclusions and developing technology/process/model through multi locational studies.

. The field experiments were initiated during Kharif season of 2020 and data of only two years is available for analysis.

. After 3-4 years of field experimentation, the data so collected would be analyzed statistically for drawing valid inferences."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4339**  
TO BE ANSWERED ON THE 29<sup>TH</sup> MARCH, 2022

**PROMOTION OF ZBNF**

4339: SHRI NAMA NAGESWAR RAO:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is committed to promote natural, chemical-free, organic and credit free farming in the country and if so, the details of Zero Budget Natural Farming (ZBNF) being practised in the country and the area of land covered under ZBNF for the last three years, the details thereof, State-wise;
- (b) the details of farm output and income per hectare under ZBNF; and
- (c) whether the Government has conducted any study to evaluate the effectiveness of ZBNF in increasing farm yield and ending the vicious debt cycle of small and marginal farmers and of so, details thereof and if not, reasons therefor?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): Government is committed to promote natural, chemical-free, organic and chemical free farming in the country : Natural Farming through Bhartiya Prakritik Krishi Padhati (BPKP) introduced during 2020-21 as a sub scheme of Paramparagat Krishi Vikas Yojana (PKVY) for the promotion of traditional indigenous practices including Natural Farming. The scheme mainly emphasises on exclusion of all synthetic chemical inputs and promotes on-farm biomass recycling with major stress on biomass mulching, use of cow dung-urine formulations and other plant-based preparations.

Under BPKP, financial assistance of Rs 12200/ha for 3 years is provided for cluster formation, capacity building and continuous handholding by trained personnel, certification and residue analysis. Until now, under natural farming an area of 4.09 lakh ha area has been covered and a total fund of Rs. 4980.99 lakh has been released to 8 States while an area of 5.68 lakh ha have also been approved for 3 States namely Andhra Pradesh, Rajasthan & Uttar Pradesh. The Government of Andhra Pradesh is leading in terms of 1.0 lakh ha area under natural farming under BPKP.

The State –wise details of funds released, crops covered and area under BPKP is given at **Annexure – I**.

(b) and (c) Indian Council of Agricultural Research through ICAR-Indian Institute of Farming Systems Research, Modipuram operates a research scheme of All India Network Programme on Organic Farming with 20 cooperating centres covering 16 States to develop package of practices for organic production of crops in cropping and farming systems perspective. The scheme involves 11 State Agricultural Universities, 8 ICAR institutes/centres and 1 special heritage university. Research on organic farming is being conducted through these centres. ICAR has initiated study on evaluation of natural farming in 8 major cropping system and the study in respect of yield, inputs cost, quality of produce and soil health are in progress.

Annexure- I

The State –wise details of funds released and area covered and crops under  
Bhartiya Prakritik Krishi Padhthi (BPKP)

| Sl. No       | States           | Released date | Area in Ha    | Amount released (Rs in lakh) | Crops under natural farming   |
|--------------|------------------|---------------|---------------|------------------------------|---|
| 1.           | Andhra Pradesh   | 30.09.20      | 100000        | 750.00                       | Maize, Groundnut Cashew, Citrus, Palmoil, Tomato, Cotton, Paddy   |
| 2.           | Chhattisgarh     | 09.12.20      | 85000         | 1352.52                      | Rice, Wheat, Pulses   |
| 3.           | Kerala           | 30.09.20      | 84000         | 1336.60                      | Paddy, Banana, Leafy Vegetables, Cucurbits, Solanaceous varieties, Bhindi, Cool Season Vegetables, Spices and Condiments., Tubers Coconut based inter crops garden like fruit plans, cocoa, nutmeg, coffee, Cashew, Pepper, Coconut, Arecanut |
| 4.           | Himachal Pradesh | 24.12.20      | 12000         | 286.42                       | Wheat, Maize, Peas, Apple, Stone fruits, Pulses, paddy, coriander and other leafy vegetables  |
| 5            | Jharkhand        | 02.12.20      | 3400          | 54.10                        | Paddy, Wheat, vegetables , pulses, oilseeds   |
| 6.           | Odisha           | 02.02.21      | 24000         | 381.89                       | Rice, Turmeric, Ginger and Pulses   |
| 7.           | Madhya Pradesh   | 16.02.21      | 99000         | 787.64                       | Wheat, Rice, Pulses, Soyabean,  |
| 8.           | Tamil Nadu       | 16.02.21      | 2000          | 31.82                        | Vegetable crops   |
| <b>Total</b> |                  |               | <b>409400</b> | <b>4980.99</b>               |   |

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Appendix - IV

**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
**MEMORANDUM No. 57**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3523 dated 08.08.2022 regarding "New Curriculum under National Education Policy".

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On 08 August, 2022, Shri Dibyendu Adhikari, M.P., addressed an Unstarred Question No. 3523 regarding "New Curriculum under National Education Policy" to the Minister of Education. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of School Education & Literacy) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Education (Department of School Education & Literacy) vide O.M. F. No. 04-19/2022-IS.14 dated 06 February, 2023 has requested to drop the Assurance on the following grounds:-

"In order to ensure effective and timely implementation of various tasks of National Education Policy (NEP):2020, this Department has prepared a tracker on which State & UT wise, identified tasks have been mentioned. The details of the tracker were circulated to all States/UTs. All State Governments have repeatedly been requested to update the google tracker regularly.

However, despite regular and continuous reminders the State Governments of Tamil Nadu and West Bengal have never updated the Google Tracker to track the implementation of NEP-2020, nor have they provided any information in any other format regarding implementation of NEP 2020 in their States.

In addition, it is stated that education is in the concurrent list of the Constitution and major responsibility of implementation of National Education Policy (NEP) 2020 following prescribed norms and standards falls under the domain of the States and UT Governments based on the advisory guidelines issued by the Ministry from time to time."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Education, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi



GOVERNMENT OF INDIA  
MINISTRY OF EDUCATION  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

**LOK SABHA**

UNSTARRED QUESTION NO. 3523  
TO BE ANSWERED ON 08<sup>th</sup> AUGUST, 2022

**New Curriculum under  
National Education Policy**

3523. SHRI DIBYENDU ADHIKARI:

Will the Minister of EDUCATION be pleased to state:

- (a) the status of the implementation of the National Education Policy (NEP) in the country;
- (b) whether a new curriculum is being framed under NEP for schools;
- (c) if so, whether the new curriculum is different from the earlier one in school education and if so, the details thereof;
- (d) the details of suggestions and observations received from the State Governments till date in this regard; and
- (e) the details of States that have taken action on the NEP to implement in time and the States that have denied to implement NEP?

**A N S W E R**

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(SMT. ANNPURNA DEVI)

(a): Education is in the concurrent list of the Constitution and major responsibility of implementation of National Education Policy (NEP) 2020 following prescribed norms and standards falls under the domain of the States and UT Governments. Therefore, the implementation of the Policy requires multiple initiatives and actions, which are being taken up in a synchronized and systematic manner, by multiple bodies including Ministry of Education, CABE, State/UT Governments, education-related Ministries, State Departments of Education, Boards, NTA, the regulatory bodies of school and higher education, NCERT, SCERTs, schools and HEIs.

In pursuance of the goals and objectives of the NEP 2020 and to assist States and UTs in this task, the Department of School Education and Literacy has developed an indicative and suggestive Implementation Plan for School Education, called 'Students' and Teachers' Holistic Advancement through Quality Education (SARTHAQ)'. This implementation plan was released on 8th April 2021.

Further, Department of School Education and Literacy has completely aligned existing schemes i.e, Samagra Shiksha and PM Poshan Shakti Nirman Yojna with the recommendation of NEP 2020 and budgetary allocations to the States/UTs are made under various schemes to incorporate the recommendations of NEP 2020. The major recommendations of NEP that have been aligned and included in revamped Samagra Shiksha are as follows:

- Emphasis on Foundational Literacy and Numeracy
- Provision for Holistic Progress Card (HPC),
- Introduction of tracking of learning outcomes as well as transition of children,
- Induction of qualified counsellors at secondary and senior secondary level in a phased manner,
- Provision of Language Teachers for non-Hindi speaking states
- Provision of Capacity building of teachers (50 Hrs CPD),
- Provision for Bagless days and internships,
- Support for OOSC in age group of 16- 19 years,
- Provision for Activities of PARAKH,
- Provision for Separate stipend for CWSN girl child;
- Provision for identification of CWSN and Resource Centre at block level,
- Expansion of schooling facilities including Residential Hostels, KGBVs etc.,
- Provision for Hub and Spoke model in vocational education,
- Provision for Smart classroom and support for DIKSHA,
- Support for Assessment Cells in SCERT etc.

(b) to (e): NEP Para 4.30 has mentioned the National Curriculum Framework for School Education (NCFSE). The National Curriculum Framework (NCF) has a list of 25 areas Identified for the Focus Group Papers. A National Steering Committee (NSC) for the Development of NCF has been formed vide Notification in F. No. 11-2/2019-Sch4 dated 21.09.2021 with 12 members and Sh. K Kasturirangan as the Chairperson of the committee.

The details on the developments on NCF may be found at the link given below:  
<https://ncf.ncert.gov.in/#/web/home>

The States of West Bengal and Tamil Nadu are yet to inform the status of implementation of NEP 2020. Remaining all States and UTs have initiated actions on NEP implementation.

*Appendix - I*

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 59

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 879 dated 21.07.2022, regarding "Proposal for Upgradation of Airports."

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On 21 July, 2022, Shri Omprakash Bhupalsinh Alias Pawan Rajenimbalkar, M.P., addressed an Unstarred Question No. 879 to the Minister of Civil Aviation. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Civil Aviation vide O.M. No. AV-24032/235/2022-AAI-MOCA (232539) dated 27<sup>th</sup> December, 2022 has requested to drop the Assurance on the following grounds:-

*"The Assurance is related to the requirement of 8 acre of land for the construction of parallel taxi track at Aurangabad Airport. As per the National Civil Aviation Policy-2016, the land for development of an airport is to be provided free of cost and free from all encumbrances by the concerned State Government to the Airports Authority of India (AAI). However, the subject land is yet to be made available to AAI by the State Government of Maharashtra. The fulfillment of this Assurance depends upon the response of the State Government of Maharashtra on which this Ministry has no control."*

4. In view of the above, the Ministry, with the approval of Minister of State for Civil Aviation, has requested to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023

NEW DELHI:

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 879  
(To be answered on the 21<sup>st</sup> July 2022)**

**PROPOSAL FOR UPGRADATION OF AIRPORTS**

**879. SHRI OMPRAKASH BHUPALSINH ALIAS  
PAWAN RAJENIMBALKAR**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) the number of districts in Maharashtra from which proposals for upgradation of airports have been received;  
(b) the number of proposals received for upgradation of airports with Public Private Partnership (PPP) along with the details thereof;  
(c) the steps taken for expansion and upgradation of the airport situated in Sambhajinagar (Aurangabad) of Marathwada region in Maharashtra; and  
(d) the status of upgradation of the airport in the Dharashiv constituency (Osmanabad)?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

(a): Expansion and development of airports including airports in Maharashtra is a continuous process and is undertaken by the Airports Authority of India (AAI) or other airport operators from time to time depending upon commercial viability, traffic demand, availability of land etc. Presently, AAI has undertaken major upgradation works at Juhu, Kolhapur and Pune Airports in Maharashtra at Administrative Approval and Expenditure Sanction Cost of Rs.38.80 crore, 274.27 crore and 475.39 crore respectively.

(b): As per National Monetization Pipeline, 25 AAI airports namely Bhubaneswar, Varanasi, Amritsar, Trichy, Indore, Raipur, Calicut, Coimbatore, Nagpur, Patna, Madurai, Surat, Ranchi, Jodhpur, Chennai, Vijayawada, Vadodara, Bhopal, Tirupati, Hubli, Imphal, Agartala, Udaipur, Dehradun and Rajahmundry have been earmarked for asset monetization over the years 2022 to 2025.

(c): AAI has projected a land requirement of 8 acre to the State Government of Maharashtra for construction of parallel taxi track at Aurangabad Airport to reduce the runway occupancy time and thus thereby increasing the capacity of the airport. Land is yet to be made available to AAI.

(d): Osmanabad airport is owned by the State Government of Maharashtra and hence the responsibility of its upgradation lies with the State Government. However, Ministry of Civil Aviation has listed Osmanabad airport as unserved airports in the UDAN scheme document. However, no valid bid has been received from any airline for operation of flights from the airport.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES**  
MEMORANDUM No. 60

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 836 dated 21.07.2022 regarding "Development of Power Projects."

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On 21 July, 2022, Shri Sadashiv Kisan Lokhande, M.P., addressed an Unstarred Question No. 836 to the Minister of Power. The text of the Question alongwith the reply of the Minister is given in the Annexure -I.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, The Ministry of Power vide O.M. No. 4/13/2022-P&P dated 01 March, 2023 has stated as under:-

*"Bowala Nand Prayag HEP is under active discussion at DoWR/CWC for its consent, all the clearances issued by CWC in this regard are kept in abeyance till issue gets cleared in DoWR. Consequently, DPR of Bowala Nand Prayag HE Project was returned to developer by CEA. The proposal has been returned by CEA and there is no action pending on it's part."*

4. In view of the above, the Ministry, with the approval of Minister of State for Power has requested the Committee to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED : 10/08/2023

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.836  
ANSWERED ON 21.07.2022**

**DEVELOPMENT OF POWER PROJECTS**

†836. **SHRI SADASHIV KISAN LOKHANDE:**

Will the Minister of **POWER**  
be pleased to state:

- (a) whether the Union Government has received proposals from various State Government for the development of powers projects during the last three years and the current year;
- (b) if so, the details thereof, State-wise;
- (c) the action taken by the Government to grant approval to the said projects;
- (d) the details of the power projects pending for technical and environmental clearance across the country, State-wise; and
- (e) the steps taken by the Government to sanction the said projects?

**A N S W E R**

**THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY**

**(SHRI R.K. SINGH)**

(a) to (d) : As per Section 7 of the Electricity Act 2003, any generating company may establish, operate and maintain a generating station without obtaining a license/permission under this Act, if it complies with the technical standards relating to connectivity with the grid. Accordingly, sanction of the Government is not required for setting up of thermal power projects (TPPs). However, as per Section 8 (1) of the Electricity Act, 2003, any generating company intending to set up a hydro generating station shall prepare and submit to the Central Electricity Authority (CEA) for its concurrence, a scheme estimated to involve a capital expenditure exceeding such sum (presently, ₹ 1000 crore), as may be fixed by the Central Government, from time to time, by notification.

A proposal of Hydro Electric Project namely Bowala Nand Prayag, with installed capacity of 300 MW, has been received from Uttarakhand Jal Vidyut Nigam Ltd. (UJVNL) for consideration of Technical Clearance by CEA.

The proposal for grant of prior Environmental Clearance (EC) is considered by the Ministry of Environment, Forest and Climate Change (MoEF&CC) as per timelines provided in the Environment Impact Assessment (EIA), Notification, 2006, as amended.

**(e) : In order to expedite examination of DPRs by various appraising groups of CEA, regular review meetings are held by Member (Hydro), CEA wherein issues with Hydroelectric Project Developers and appraising groups are resolved. Further, guidelines for examination of DPRs have also been simplified and an Online Single Window Clearance system having interface with all appraising groups for submission and examination of DPRs has been made operationalized to cut short the processing time.**

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*Appendix - VII*

**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 61

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2736 dated 10.03.2021, regarding "Uniform Civil Code."

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On 10 March, 2021, S/Shri Hemant Sriram Patil, Omprakash Bhupalsinh Alias Pawan Rajenimbalkar and Rahul Ramesh Shewale, M.Ps., addressed an Unstarred Question No. 2736 to the Minister of Law and Justice (Legislative Department). The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Legislative Department) within three months from the date of the reply. However, the Assurance is yet to be implemented.

3. The Ministry of Law and Justice vide O.M. No. 21(5)/2021-Leg.III dated 06<sup>th</sup> March, 2023 has requested to drop the Assurance on the following grounds:-

*"It is evident that the reply given by the Hon'ble Minister was definite and unambiguous and no Assurance was given to the House. Hon'ble Minister stated that it may not be possible to lay down any rigid time frame in the matter."*

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice, has requested to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023

NEW DELHI:



**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA**

**UNSTARRED QUESTION No. 2736**

**TO BE ANSWERED ON WEDNESDAY, THE 10<sup>TH</sup> MARCH, 2021.**

**Uniform Civil Code**

2736. SHRI HEMANT SRIRAM PATIL,  
SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR  
AND SHRI RAHUL RAMESH SHEWALE

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has requested the Law Commission to examine various issues relating to Uniform Civil Code and to make recommendations thereon;
- (b) if so, the details thereof along with the action taken/being taken by the Law Commission on such request so far;
- (c) whether Law Commission has submitted its recommendations on Uniform Civil Code to the Government;
- (d) if so, the details thereof and if not, the time by which Law Commission is likely to submit its recommendations to the Government; and
- (e) the steps taken/being taken by the Government to introduce Uniform Civil Code across the country?

**A N S W E R**

**MINISTER OF LAW AND JUSTICE,  
COMMUNICATIONS AND ELECTRONICS & INFORMATION  
TECHNOLOGY**

**(SHRI RAVI SHAKAR PRASAD)**

- (a) Yes, Sir.
- (b) The Law Commission had uploaded a consultation paper on Reform of Family Law on its website for wider discussions.

- (c) No, Sir.
- (d) The matter relating to uniform civil code will be placed before the 22<sup>nd</sup> Law Commission for its consideration. In view of the above, it may not be possible to lay down any rigid time frame in the matter.
- (e) In view of (d) above, does not arise.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 63

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1027 dated 22.07.2022 regarding "Ayush Export Promotion Council".

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On 22 July, 2022, Shri Chandeshwar Prasad, M.P., addressed an Unstarred Question No. 1027 regarding "Ayush Export Promotion Council" to the Minister of AYUSH. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of AYUSH within three months from the date of reply but the Assurance is yet to be implemented.
3. In this regard, the Ministry of AYUSH *vide* O.M. F. No. H-11016/196/2022-IC dated 02 May, 2023 has requested to drop the Assurance on the following grounds:-

"That an inter-ministerial working group has been formed under the Ministry of Ayush. This group pertains to the matter of allocation of new HS lines for ISM Products, Herbal Products and Medical Plants Products and is currently dealing with more than 2000+ identified products under the different categories of Ayush, for which data with respect to the current imports & issues pertaining to these products needs to be highlighted and analysed by the Ministry of Ayush in consultation with different stakeholders before proposals for the creation of new HS Codes can be taken up. HS Codes creation is also contingent upon the HS Convention of the World Customs Organization of which India is a participant. Any creation of new HS Lines would have to be under the purview & principles as laid down by the convention. As a result, a specific timeline may be difficult at this stage. As fulfillment of this part of the Assurance does not depend only upon the Ministry of Ayush, Govt. of India but also depends upon obtaining approvals from the International bodies such as HS Convention of the World Customs Organization, therefore, it would not be possible to set a specific timeline as well as fulfill the same in the near future. However, the Ministry of Ayush is continuing and will continue to work towards the creation of new HS lines for ISM Products, Herbal Products and Medical Plants Products."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of AYUSH, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

**GOVERNMENT OF INDIA  
MINISTRY OF AYUSH**

**LOKSABHA  
UNSTARRED QUESTION No. 1027  
TO BE ANSWERED ON 22/07/2022**

**“AYUSH EXPORT PROMOTION COUNCIL”**

**1027. SHRI CHANDESHWAR PRASAD:**

Will the Minister of **AYUSH** be pleased to state:

- a) whether the Government has decided to set up a AYUSH Export Promotion council;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government for standardization of Harmonised System Code for AYUSH to achieve price and quality competitiveness to boost AYUSH exports?

**ANSWER**

**THE MINISTER OF AYUSH  
(SHRI SARBANANDA SONOWAL)**

(a) & (b): Ministry of Ayush, Government of India in consultation with Department of Commerce has supported to establish Ayush excil to promote the export of Ayush products/ medicines as well as Ayush services. This was launched by the Hon'ble Prime Minister on 20th April 2022 at Global Ayush Innovation and Investment Summit in Gandhinagar (Gujarat).

The objectives of Ayush excil are to promote the growth of exports of Ayush Products and Ayush Healthcare Services, facilitate capacity building of its members on export procedures, organize B to B meetings organize International Events, Roadshows, Seminars and workshops on the export of Ayush Products, to safeguard the scientific research in the field of Ayush healthcare, to set up codes of practices as the general guidance of manufacturers for trade & export and to come up with a uniform classification system for Ayush and Herbal products, to develop brand value to the Ayush Medicines and Healthcare Science, to undertake foreign market studies for Ayush and to liaison with other Ministries & Department e.g. Ministry of Commerce, etc for laying down standards of quality and packing in respect of Ayush medicines and healthcare products. This would work as a single-window system and a dedicated platform under

the Ministry of Ayush/ Commerce for the promotion and to boost the export of Ayushproducts and Services.

(c) The Ministry is working on the Indian Trade Classification – HS codes (ITC-HS), which are derived from the international HS classification and usually runs up to 8 digits. Both the Indian foreign trade statistics and customs data are generated using ITC-HS classification. Most of the products of Ayurveda, Homoeopathic, Siddha, Sowa Rigpa and Unani systems, Herbal Products and Medicinal Plants products are not identified under specific HS codes.

The Ministry of Ayush formed a Task Force on Expanding Trade Classification, Quality Control and Standardization of Indian Systems of Medicine (ISM) and Herbal Products. The Task Force submitted a detailed report which recommends the allocation of new HS lines for ISM Products, Herbal Products, and Medical Plants products. Accordingly, the Ministry of Ayush started consultation with CBIC and constituted a Working Group for the creation of New Tariff Lines in the Customs Tariff Act, 1975 for ISM Products, Herbal Products, and Medical Plants products.

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**LOK SABHA SECRETARIAT**  
**COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**  
MEMORANDUM No. 65

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 624 dated 16.09.2020 regarding "Procurement of Pinaka Rocket Launchers".

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On 16 September, 2020, Shri Bhola Singh and Various M.Ps., addressed an Unstarred Question No. 624 regarding "Procurement of Pinaka Rocket Launchers" to the Minister of Defence (Department of Defence). The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Defence (Department of Military Affairs) *vide* MoD ID No. 5(8)/2020/D(Air-II) dated 21 March, 2023 has stated as under:-

*"Structural reforms including creation of Joint/Theatre Commands are being deliberated between the Chief of Defence Staff and three Service Chiefs directly through regular interactions and discussion. The creation of Theatre Command involves series of discussions among higher echelon of Defence Forces and various entities and is a time consuming process."*

4. In view of the above, the Ministry, with the approval of the Hon'ble Minister of State in the Ministry of Defence has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 10/08/2023  
NEW DELHI

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GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO.624**  
TO BE ANSWERED ON 16<sup>th</sup> SEPTEMBER, 2020

**PROCUREMENT OF PINAKA ROCKET LAUNCHERS**

624. SHRI BHOLA SINGH:  
SHRI VINOD KUMAR SONKAR:  
SHRI RAJA AMARESHWARA NAIK:  
DR. SUKANTA MAJUMDAR:

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Defence Ministry signed a deal with two leading domestic defence majors to procure Pinaka rocket launchers for six Army regiments and if so, the details thereof;
- (b) whether the Ministry has hastened the process of restructuring the armed forces as the new air defence command proposed to be set up under the Indian Air Force (IAF) at Prayagraj, Uttar Pradesh and if so, the details thereof; and
- (c) the other new steps being taken by the Ministry during the COVID-19 pandemic in the Country?

**A N S W E R**

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

- (a) The Government of India has signed contracts with M/s Tata Power Company Limited (TPCL) and M/s Larsen & Toubro (L&T) on 31<sup>st</sup> August, 2020 for supply of Pinaka Regiments.
- (b) Creation of an Air Defence Command under Indian Air Force with integrated resources of the three Services is under consideration with Department of Military Affairs (DMA).
- (c) MoD (Acq) has issued following orders on Force Majeure (FM) in capital acquisition contracts with Indian Contractors/Sellers/Vendors due to COVID-19 measures:
  - (i) Force majeure shall be applicable for a period of four months i.e. 25<sup>th</sup> March, 2020 to 24<sup>th</sup> July, 2020.

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: 2 :

(ii) Duration of this Force Majeure will be excluded while calculating the delay in delivery of contracted equipment/service and imposition of Liquidated Damages (LD) charges.

(iii) Interim and Final Delivery Period of the stage(s) of the contract that affected by lockdown, will stand extended by four months without imposition of any LD charges. However, the Vendor is free to deliver the item well within the extended Delivery Period (DP) on account of FM.

(iv) No separate contract specific amendments are required to be made to give effect to this order.

(v) The vendors to be intimated about the above mentioned amendment to the concerned capital acquisition contracts on account of Force Majeure (FM).

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**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 66

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 907 dated 21.07.2022 regarding "Development of KBR Airport".

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On 21 July, 2022, Jamyang Tsering Namgyal, M.P., addressed an Unstarred Question No. 907 regarding Development of KBR Airport to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Civil Aviation *vide* O.M. No. AV-24032/234/2022-AAI-MOCA (232496) dated 24.04.2023 has stated as under:-

"The location of interim Cargo Facility has already been planned/identified and the location for Full-fledged Cargo facility is still under planning. As it is not possible to give a fixed timeline for identifying the location for Full-fledged Cargo facility, it is requested to drop this Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of the Minister of State for Civil Aviation has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023  
NEW DELHI

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 907  
(To be answered on the 21<sup>st</sup> July 2022)**

**DEVELOPMENT OF KBR AIRPORT**

**907. SHRI JAMYANG TSERING NAMGYAL**

**Will the Minister of CIVIL AVIATION**

लागर विमानन मंत्री

**be pleased to state:-**

- (a) whether the Government has any proposal to establish customs office in Kushok Bakula Rimpochee (KBR) Airport in Leh, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government proposes to operate KBR Airport in Leh as International Airport in Ladakh;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the new Terminal building of KBR Airport in Leh has any provision of Cargo Terminal; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

लागर विमानन मंत्रालय में राज्य मंत्री

**(GEN. (DR) V. K. SINGH (RETD))**

**(a): Kushok Bakula Rimpochee (KBR) Airport, Leh is a domestic airport. An Airport is notified as Customs Airport by Ministry of Finance in accordance with Customs Act, 1962. However, at present, no such proposal is under consideration.**

**(b) & (c): Declaration and operation of an airport as an International Airport depends upon the traffic potential and the demand from airlines for operation of international flights, bilateral Air Services Agreements, besides provision of Ground Lighting facilities, Instrument Landing System, adequate runway length, Immigration, Health and Animal & Plant Quarantine services etc.**

**(d) & (e): The proposal to make provision for cargo at New Terminal Building of KBR Airport, Leh is under planning stage. However, Domestic Air Cargo movement is being facilitated through interim building which has an annual handling capacity of 22,161 Metric Tonnes (MT).**

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 67

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4424 dated 08.01.2019 regarding "Cement Corporation of India".

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On 08 January, 2019, Shri Virender Kashyap, M.P., addressed an Unstarred Question No. 4424 regarding "Cement Corporation of India" to the Minister of Heavy Industries. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Heavy Industries within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Heavy Industries *vide* O.M. No. 8(5)/2018-PE-XII/CPSE-III dated 23 June, 2023 has stated as under:-

"The proposal for revision of the pay of the employees of Cement Corporation of India CCI has been kept on hold keeping in view the fact that CCI was suffering from operational losses and hence not meeting the 'Affordability' criteria for Pay revision as per Department of Public Enterprises guidelines. Meanwhile a writ petition had been filed by Employees Union of CCI [CCI Progressive Employees Union (Regd)] before the Hon'ble High Court of Delhi praying for the issue of Presidential Directive for implementation of 3rd Pay revision in CCI w.e.f 01.01.2017. Ministry of Heavy Industries had filed reply affidavit in respect of the said writ petition. The matter is sub-judice at present and the next date of hearing is 14.07.2023."

4. In view of the above, the Ministry, with the approval of the Minister of State for Heavy Industries, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF HEAVY INDUSTRY

LOK SABHA  
UNSTARRED QUESTION No. 4424  
TO BE ANSWERED ON 08.01.2019

**Cement Corporation of India**

**4424. SHRI VIRENDER KASHYAP:**

Will the Minister of HEAVY INDUSTRIES & PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that many units of Cement Corporation of India (CCI) except a few, have been closed in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the functional CCI units regarding their profits;
- (d) whether the employees of CCI in Assam, Telangana and Himachal Pradesh have not been given 3rd Pay Revision of IDA Pay Scale *w.e.f.* 1.1.2017;
- (e) if so, the reasons therefor along with the extra financial burden in case the Pay scale Benefits are given to these employees; and
- (f) the total number of employees likely to be benefited by such a decision?

**ANSWER**

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES & PUBLIC ENTERPRISES  
(SHRI BABUL SUPRIYO)**

(a) to (f): Yes Madam, several units of Cement Corporation of India (CCI) are closed while the Bokajan (Assam), Tandur (Telangana) and Rajban (Himachal Pradesh) units are operational. The details of profit (Profit After Tax) of CCI for the last three years is given below:

| Sl. No. | Financial Year | Rs. (in crore) |
|---------|----------------|----------------|
| 1.      | 2015-16        | 53.51          |
| 2.      | 2016-17        | 42.33          |
| 3.      | 2017-18        | 17.99          |

The proposal for revision of pay of CCI employees is under examination, as per the guidelines of Department of Public Enterprises in this regards.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. ८४

Subject: Request for dropping of Assurances given in replies to (i) Unstarred Question No. 1300 dated 23.11.2016 regarding "Construction of Nuclear Power Plants"; and (ii) Unstarred Question No. 330 dated 03.02.2021 regarding "Construction of PFBR".

-----

The above Questions were asked by various MPs., respectively to the Prime Minister. The text of the Questions along with replies are given in Annexure I and II.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of replies but the Assurances are yet to be implemented.

3. In this regard, the Department of Atomic Energy *vide* D.O. No. 13/11/1/2022-Power/10540 dated 09th August 2023 has stated as under:-

"Nuclear Power Corporation of India Limited (NPCIL) and Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI) are Public Sector Undertakings under the administrative control of this Department. NPCIL is engaged in the construction, installation and operation of all Nuclear Power Plants in India and BHAVINI is constructing one 500 Mwe Prototype Fast Breeder Reactor (PFBR) at Kalpakkam, TamilNadu. In respect of Assurance against question number 1300, the Assurance has been partly fulfilled with commercial operation of Unit-3 of Kakrapar Atomic Power Plant (KAPP-3) on 30.06.2023. The unit is presently operating at 90% full power. Power raise to 100% Full Power would be achieved in accordance with the approvals of Atomic Energy Regulatory Board (AERB). KAPP-4 is expected to be completed in the current year 2023-24. In respect of Rajasthan Atomic Power Project (RAPP-7&8), it is likely to be completed by 2026. Further, the construction of PFBR is fully completed and due to unanticipated problems faced during integrated commissioning, the commissioning activities could not be completed as scheduled and expected to become operational by December 2024. With the enhanced project monitoring and regular follow-up in the level of Secretary, DAE, these projects are progressing well and are likely to meet the expected timeline. These Assurances have also been examined by the Hon'ble Committee on 01.07.2023."

4. In view of the above, the Department, with the approval of the Minister of State (Prime Minister's Office), has requested the Committee to drop the Assurances.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA  
DEPARTMENT OF ATOMIC ENERGY  
LOK SABHA  
UNSTARRED QUESTION NO. 1300  
TO BE ANSWERED ON 23.11.2016

**CONSTRUCTION OF NUCLEAR POWER PLANTS**

1300. SHRI ANOOP MISHRA:  
SHRI GODSE HEMANT TUKARAM:

Will the PRIME MINISTER be pleased to state:

- (a) the details of operational and under construction nuclear power plants in the country alongwith the time by which under construction plants are likely to generate energy;
- (b) whether the operational plants are not generating energy as per their installed capacity if so, the details thereof and the reasons therefor; and
- (c) the share of present nuclear power generation in total power production in the country?

**ANSWER**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) There are 21 nuclear power plants which are operational in the country with a total capacity of 5780 MW. In addition, the second unit of Kudankulam KKNPP-2 (1000 MW) is connected to the southern grid and is presently generating infirm power. The unit is expected to start commercial operation by end of this year. There are four nuclear power reactors under construction, each of 700 MW, which are progressively expected to be completed by 2019. The details are attached in the Annexure.

Bharatiya Nabhikiya Vidyut Nigam Limited (BHAVINI), a public sector company under Department of Atomic Energy (DAE) is constructing one 500 MWe Prototype Fast Breeder Reactor (PFBR) at Kalpakkam, Tamil Nadu. PFBR is under advanced stage of commissioning.

- (b) No, Sir. At present nuclear power reactors in operation are being operated close to their rated capacity.
- (c) The share of nuclear power in the total electricity generation in the country was about 3.4% in the year 2015-16.

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Annexure referred to in reply to Part (a) of Lok Sabha Unstarred Question No. 1300 for answer on 23.11.2016

Annexure

Operational Nuclear Power Plants in the country

| State         | Location   | Units               | Capacity (MW) |
|---------------|------------|---------------------|---------------|
| Maharashtra   | Tarapur    | TAPS-1              | 160           |
|               |            | TAPS-2              | 160           |
|               |            | TAPS-3              | 540           |
|               |            | TAPS-4              | 540           |
| Rajasthan     | Rawatbhata | RAPS-1*             | 100           |
|               |            | RAPS-2              | 200           |
|               |            | RAPS-3              | 220           |
|               |            | RAPS-4              | 220           |
|               |            | RAPS-5              | 220           |
|               |            | RAPS-6              | 220           |
| Tamil Nadu    | Kalpakkam  | MAPS-1              | 220           |
|               |            | MAPS-2              | 220           |
|               | Kudankulam | KKNPP-1             | 1000          |
| Uttar Pradesh | Narora     | NAPS-1              | 220           |
|               |            | NAPS-2              | 220           |
| Gujarat       | Kakrapar   | KAPS-1 <sup>#</sup> | 220           |
|               |            | KAPS-2 <sup>#</sup> | 220           |
| Karnataka     | Kaiga      | KGS-1               | 220           |
|               |            | KGS-2               | 220           |
|               |            | KGS-3               | 220           |
|               |            | KGS-4               | 220           |

\*Under extended shutdown for techno-economic assessment for continued operation.

<sup>#</sup> Presently the units are under long shutdown for Enmasse Coolant Channel Replacement (EMCCR) and Enmasse Feeder Replacement (EMFR)

Nuclear Power Projects under construction

| Project                         | Capacity (MW) | Status  |
|---------------------------------|---------------|---|
| KAPP-3&4, Kakrapar, Gujarat     | 2 X 700       | Under Construction, expected completion by 2019 |
| RAPP-7&8, Rawatbhata, Rajasthan | 2 X 700       |   |

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GOVERNMENT OF INDIA  
DEPARTMENT OF ATOMIC ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 330**  
TO BE ANSWERED ON 03.02.2021

**CONSTRUCTION OF PFBR**

330. SHRI VISHNU DAYAL RAM:

Will the PRIME MINISTER be pleased to state:

- (a) the status of construction of the Prototype Fast Breeder Reactor (PFBR);
- (b) the budgetary provisions made, funds released and utilized since its sanctioning in 2003; and
- (c) the time by which it is likely to be constructed?

**ANSWER**

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) Bharatiya Nabhikiya Vidyut Nigam Ltd (BHAVINI), a CPSE under Department of Atomic Energy is constructing 500 MWe Prototype Fast Breeder Reactor (PFBR) at Kalpakkam, Tamil Nadu. Integrated Commissioning of PFBR is currently under progress.

(b)

| Particulars  | Equity<br>Rs. in cr | Loan<br>Rs. in cr | Total<br>Rs. in cr |
|--|---------------------|-------------------|--------------------|
| Budgetary provisions made since 2003   | 4314.52             | 1000.00           | 5314.52            |
| Funds released since 2003  | 4314.52             | 1000.00           | 5314.52            |
| Funds utilised since 2003  | 4314.52             | 1000.00           | 5314.52            |
| In addition to the above, Rs. 227.08 crore towards Equity from Nuclear Power Corporation of India Limited has also been utilised fully.<br>Cumulative expenditure as on 31.12.2020 is Rs. 5850 crore which is inclusive of short term interest earned and loan from State Bank of India (SBI). |                     |                   |                    |

- (c) PFBR is expected to become operational by October 2022.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 69

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1587 dated 25.07.2017 regarding "Implementation of Forest Policy"

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On 25 July, 2017, Shri Lallu Singh, M.P., addressed an Unstarred Question No. 1587 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forest and Climate Change *vide* OM F. No.6-39/2017-FP dated 14, November 2017 had requested to drop the Assurance on the following grounds:-

"The draft National Forest Policy/New Forest Policy is not ready and on the basis of precedence five similar cases where the Assurance was later on considered dropped by Rajya Sabha Secretariat, the Committee on Government Assurances, Lok Sabha Secretariat is requested that the instant Assurance given in reply to USQ No. 1587 dated 25.07.2017 may also be considered that this may kindly not to be treated as Assurance."

4. The above request for dropping the Assurance was not acceded to by the Committee at their sitting held on 04 December, 2019. The Committee accordingly presented their Sixth Report (17th Lok Sabha) on 20 September, 2020. The Committee desire that the Ministry must actively pursue the matter and expedite the fulfillment of the Assurance.

5. However, the Ministry of Environment, Forest and Climate Change *vide* O.M. F. No.6-39/2017-FP dated 18, September 2020 had stated as under:-

"The Ministry of Environment, Forest and Climate Change has already submitted final Note for the Cabinet for consideration and approval of National Forest Policy, 2020. The matter is under active consideration in the Cabinet Secretariat."

6. The above request for dropping of the Assurances were considered by the Committee at their sitting held on 19 January, 2021 and the Committee decided not to drop the above mentioned Assurance. The Committee accordingly presented their Forty-Seventh Report (17th Lok Sabha) to the House on 03 August, 2021 wherein they had directed the Ministry to pursue the matter vigorously with the stakeholders/agencies concerned and implement the Assurance at the earliest.

7. The Ministry of Environment, Forest and Climate Change *vide* O.M. F. No.6-39/2017-FP dated 27, June 2023 has again requested the Committee to drop the Assurance on the following ground:-

"It is a policy matter and requires detailed deliberations with different stakeholders."

8. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, has again requested the Committee to drop the Assurance.

The Committee may re-consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1587**  
TO BE ANSWERED ON 25.07.2017

**Implementation of Forest Policy**

1587. SHRI LALLU SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a recommendation has been made in a report submitted to the Government for implementation of Forest Policy;
- (b) if so, the acreage of the land recommended to be included as forest land under the policy;
- (c) whether the decision has so far been taken to implement the said policy;
- (d) if so, the facts in this regard; and
- (e) the time by which the said policy is likely to be implemented?

**ANSWER**

MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(DR. HARSH VARDHAN)

- (a) to (e) The Ministry of Environment, Forest and Climate Change is not aware of any such report regarding implementation of Forest Policy. However, Indian Institute of Forest Management (IIFM), Bhopal under the Ministry of Environment, Forest and Climate Change (MoEF&CC) was asked to prepare a draft National Forest Policy document. IIFM has submitted the draft policy document. The Ministry of Environment, Forest and Climate Change has not finalized the new National Forest Policy.

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**LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 70

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2593 dated 16.03.2023 regarding "Loss to Aviation Industry".

----

On 16 March, 2023, Shri Kamlesh Paswan and Various other M.Ps., addressed an Unstarred Question No. 2593 regarding Loss to Aviation Industry to the Minister of Civil Aviation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Civil Aviation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Civil Aviation *vide* O.M. No. H-11014/3/2023-ER dated 12.04.2023 has stated as under:-

"based on the factual position at the time of laying of the said question on the part (a) and (b) regarding the estimated reporting of net loss to the aviation industry has been conveyed in the given reply. The matter may not involve further action on the part of the Government in reporting w.r.t. the said question."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ministry of Civil Aviation, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023  
NEW DELHI

Annexure

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2593  
(To be answered on the 16<sup>th</sup> March 2023)**

**LOSS TO AVIATION INDUSTRY**

**2593. SHRI KAMLESH PASWAN  
SHRI NATARAJAN P.R.  
SHRI BALUBHAU ALIAS SURESH  
NARAYAN DHANORKAR**

**Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Aviation Industry is estimated to report a net loss of Rs. 15,000 to Rs. 17,000 crore during the financial year 2022-2023;
- (b) if so, the details thereof;
- (c) the details of the loss incurred by the industry during the last three years, year-wise along with the reasons therefor;
- (d) whether the Government has proposed any sops to make the aviation industry profitable and create more employment opportunities in the sector;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps being taken by the Government to make the aviation industry profitable?

**ANSWER**

**Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**(Shri Jyotiraditya M. Scindia)**

**(a) & (b) The actual figure of profit / losses to the aviation industry shall be known only when the audited account are available at the end of the financial year 2022-23.**

**(c) Based on the information available with the Ministry, the details of losses incurred by the industry during the last three years are as follows:**

| Year | Total Operating Results | Rs. in crores |      |
|------|-------------------------|---------------|------|
|      |                         | Profit        | Loss |
|      |                         |               |      |

|            | (Total Operating Revenue-<br>Total Operating Expenses) | after tax and<br>after extra<br>ordinary items |
|------------|--|--|
| FY 2019-20 | (-)5534  | (-)12905                                       |
| FY 2020-21 | (-)14871   | (-)17914                                       |
| FY 2021-22 | (-)13189   | (-)24015                                       |

The losses to the industry were primarily because of disruption during COVID -19 pandemic across the globe, currency depreciation (USD/INR), high operating cost environment, especially due to increase in ATF prices which constitute a major portion of the operational cost of Airline, increase in crude oil prices in international market, VAT, Excise duty and Ukraine - Russia War. Airlines were unable to pass full impact of cost increases to the passenger.

(d) to (f) The airlines and major airports are operated by the private sector and they evolve their own SOPs for cost minimisation and profitability. The measures taken by the Government include:

I) The reduction in Value Added Tax (VAT) on Aviation Turbine Fuel (ATF) was taken up with the State Government / Union Territories levying high VAT on ATF. As a result, VAT on ATF has been reduced by 19 States/ UTs whose details are annexed.

II) Goods and Services Tax on (GST) rate has been reduced from 18% to 5 % for domestic Maintenance, Repair and Overhaul (MRO) services.

III) Airports Authority of India (AAI) and other Airport Developers have targeted capital outlay of approximately Rs. 98,000 crore in airport sector in the next five years for expansion and modification of existing terminals, new terminals and strengthening of runways, among other activities.

IV) Government has approved Emergency Credit Line Guarantee Scheme (ECLGS) for the aviation sector. Based on the industry demand, the scope of ECLGS has been enhanced to provide credit support to these companies upto 100% of their total credit outstanding (both fund based and non-fund based outstanding) as on reference dates, subject to a cap of Rs. 1500 crore per borrower, whichever is lower.

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**STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION  
NUMBER 2593 FOR ANSWER ON 16.03.2023**

ANNEXURE

VAT on ATF

Recent reduction by States/ Union Territories (UTs)

| SI No | State/ UT                              | VAT Reduction                           | Date of Notification    |
|-------|--|---|-------------------------|
| 1     | Andaman & Nicobar Islands              | From 10% to 1%                          | 23/09/2021              |
| 2     | Uttarakhand                            | From 20% to 2%                          | 30/09/2021              |
| 3     | Jammu & Kashmir                        | From 26.25% to 1%                       | 11/10/2021              |
| 4     | Ladakh                                 | From 26.25% to 1% for civilian aircraft | 27/10/2021              |
| 5     | Himachal Pradesh                       | From 25% to 2%                          | 11/11/2021              |
| 6     | Tripura                                | From 16% to 1%.                         | 17/11/2021              |
| 7     | Madhya Pradesh (Bhopal & Indore)       | From 25% to 4%                          | 22/11/2021              |
| 8     | Haryana                                | From 20% to 1%                          | 23/11/2021              |
| 9     | Karnataka                              | From 28% to 18%                         | 22/12/2021              |
| 10    | Uttar Pradesh                          | From 21% to 1%                          | 03/01/2022              |
| 11    | Gujarat                                | From 25% to 5%                          | 04/01/2022              |
| 12    | Dadra and Nagar Haveli & Daman and Diu | From 20% to 3%                          | 03/02/2022              |
| 13    | Arunachal Pradesh                      | From 20% to 1%                          | 10/04/2022              |
| 14    | Manipur                                | From 20% to 1%                          | 03/06/2022              |
| 15    | Jharkhand                              | From 20% to 4%                          | 14/06/2022              |
| 16    | Mizoram                                | From 10% to 1%                          | 13/07/2022              |
| 17    | Goa                                    | From 18% to 8%                          | 02/01/2023              |
| 18    | Rajasthan                              | From 26% to 2%                          | 10/02/2023              |
| 19    | Maharashtra (Mumbai, Pune and Raigad)  | From 25% to 18%                         | Announced on 09/03/2023 |

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH  
MEMORANDUM No. 71

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 816 dated 12.12.2022 regarding "The Great Indian Bustard".

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On 12 December, 2022, Shri Hanuman Beniwal, M.P., addressed an Unstarred Question No. 816 regarding "The Great Indian Bustard" to the Minister of Environment, Forest and Climate Change. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* O.M. F. No. 17-67/2022-WL dated 28 June, 2023 has stated as under:-

"The Ministry of Environment, Forest and Climate Change has communicated to the Government of Rajasthan that the proposal seeking financial support from the Ministry needs to be approved by the State Board for Wild Life. No action in the matter is pending at the level of the Ministry."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi



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GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 816**  
TO BE ANSWERED ON 12.12.2022

**The Great Indian Bustard**

816. SHRI HANUMAN BENIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether there is any proposal to revive the dwindling number of Godavan in various States of the country including Rajasthan and if so, the details thereof;
- (b) whether a project named "in-Situ Conservation Plan for Great Indian Bustard" was submitted by the State Government of Rajasthan and if so, the details of the present status thereof; and
- (c) whether the Government proposes to release any financial assistance for the said project and if so, the details thereof including time frame if any and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) The Ministry has taken various steps for conservation and protection of Great Indian Bustard in the country, including the State of Rajasthan. Some of the measures taken for conservation of Great Indian Bustard are as follows:
  - i. The Great Indian Bustard is listed in Schedule-I of the Wild Life (Protection) Act, 1972, thereby according it the highest degree of legal protection from hunting.
  - ii. The species has been identified for conservation efforts under the component 'Species Recovery Programme' of the Centrally Sponsored Scheme (CSS) - Development of Wildlife Habitat. Financial and technical assistance is provided to the State/ Union Territory Governments under the scheme for providing better protection to Great Indian Bustard and its habitat.
  - iii. The Ministry has taken initiative for conservation breeding of the Great Indian Bustard in collaboration with Rajasthan, Gujarat and Maharashtra Forest Departments and technical support from Wildlife

Institute of India, Dehradun. The Ministry has sanctioned an outlay of Rs. 33.85 crores for the duration of seven years for the programme titled 'Habitat Improvement and Conservation Breeding of Great Indian Bustard-an integrated approach'. The objective of this programme is to build up captive population of Great Indian Bustard and to release the chicks in the wild for increasing the population and also to promote in-situ conservation of the species.

iv. A Conservation Breeding Centre at Ramdeora and a satellite conservation breeding facility with incubator, hatcher, chick rearing and housing for captive birds has been established at Sam in Jaisalmer District of Rajasthan. A total of twentythree (23) GIB chicks, artificially hatched from the eggs collected from the wild are being reared in these conservation breeding facilities.

v. Important habitats of Great Indian Bustards are designated as National Parks/ Sanctuaries for their better protection.

(b) and (c)

The Ministry provides financial assistance to States/ Union Territories under the Centrally Sponsored Scheme of Development of Wildlife Habitats for conservation of wildlife, including for Great Indian Bustard. A proposal was received in the Ministry from the Government of Rajasthan for in-situ conservation of Great Indian Bustard. The Ministry has communicated to the Government of Rajasthan that the proposal should be approved by the State Board for Wild Life and submitted for consideration of funding support.

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**MINUTES**

**COMMITTEE ON GOVERNMENT ASSURANCES  
(2022-2023)  
(SEVENTEENTH LOK SABHA)  
EIGHTH SITTING  
(14.09.2023)**

The Committee sat from 1500 hours to 1610 hours in Committee Room No. 1, Extension to PHA, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Chandra Sekhar Sahu
7. Shri Kishan Kapoor

**SECRETARIAT**

1. Shri J.M. Baisakh - Joint Secretary
2. Dr. (Smt.) Sagarika Dash - Director
3. Shri M.C. Gupta - Deputy Secretary
4. Smt. Vineeta Sachdeva - Under Secretary

|       |       |       |       |
|-------|-------|-------|-------|
| XXXXX | XXXXX | XXXXX | XXXXX |
| XXXXX | XXXXX | XXXXX | XXXXX |
| XXXXX | XXXXX | XXXXX | XXXXX |
| XXXXX | XXXXX | XXXXX | XXXXX |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 22 pending Assurances and (ii) take oral evidence of the representatives of the Ministry of Education (Department of Higher Education) regarding pending Assurances.

2. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 52 to 71) containing 22 Assurances for consideration regarding dropping or otherwise of the relevant Assurances. After consideration of a few Memoranda, the Committee authorized Hon'ble Chairperson to decide the dropping or otherwise of the remaining Memoranda. The Chairperson subsequently decided to drop 15 Assurances as per details given in Annexure-I and to pursue the remaining 07 Assurances as per details given in Annexure-II\* for implementation by the Ministries/Departments concerned.

|    |       |       |       |       |
|----|-------|-------|-------|-------|
| 3. | XXXXX | XXXXX | XXXXX | XXXXX |
| 4. | XXXXX | XXXXX | XXXXX | XXXXX |
| 5. | XXXXX | XXXXX | XXXXX | XXXXX |
| 6. | XXXXX | XXXXX | XXXXX | XXXXX |
| 7. | XXXXX | XXXXX | XXXXX | XXXXX |

*The Committee then adjourned.*

\* Not related to this Report.

**Statement showing Assurances dropped by the Committee on Government Assurances (2022-2023) at their sitting held on 14.09.2023.**

| Sl. No. | Memo No. | Question/Discussion References   | Ministry/Department   | Brief Subject  |
|---------|----------|--|---|--|
| 1.      | 52       | USQ No. 3340 dated 17.12.2021  | Chemicals and Fertilizers (Department of Fertilizers)                           | Commercial Production of Nano Urea   |
| 2.      | 56       | USQ No. 4339 dated 29.03.2022  | Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) | Promotion of Zero Budget Natural Farming (ZBNF)  |
| 3.      | 57       | USQ No. 3523 dated 08.08.2022  | Education (Department of School Education & Literacy)                           | New Curriculum under National Education Policy   |
| 4.      | 59       | USQ No. 879 dated 21.07.2022   | Civil Aviation  | Proposal for Upgradation of Airports   |
| 5.      | 60       | USQ No. 836 dated 21.07.2022   | Power   | Development of Power Projects  |
| 6.      | 61       | USQ No. 2736 dated 10.03.2021  | Law and Justice (Legislative Department)  | Uniform Civil Code   |
| 7.      | 63       | USQ No. 1027 dated 22.07.2022  | AYUSH   | Ayush Export Promotion Council   |
| 8.      | 65       | USQ No. 624 dated 16.09.2020   | Defence (Department of Military Affairs)  | Procurement of Pinaka Rocket Launchers   |
| 9.      | 66       | USQ No. 907 dated 21.07.2022   | Civil Aviation  | Development of KBR Airport   |
| 10.     | 67       | USQ No. 4424 dated 08.01.2019  | Heavy Industries  | Cement Corporation of India  |
| 11.     | 68       | (i) USQ No. 1300 dated 23.11.2016<br>(ii) USQ No. 330 dated 03.02.2021 | Atomic Energy   | (i) Construction of Nuclear Power Plants<br>(ii) Construction of Prototype Fast Breeder Reactor (PFBR) |

|     |    |                                  |   |                                    |
|-----|----|----------------------------------|---|------------------------------------|
| 12. | 69 | USQ No. 1587<br>dated 25.07.2017 | Environment, Forest and<br>Climate Change | Implementation of<br>Forest Policy |
| 13. | 70 | USQ No. 2593<br>dated 16.03.2023 | Civil Aviation                            | Loss to Aviation<br>Industry       |
| 14. | 71 | USQ No. 816<br>dated 12.12.2022  | Environment, Forest and<br>Climate Change | The Great Indian<br>Bustard        |

MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2023-2024)  
(SEVENTEENTH LOK SABHA)  
THIRD SITTING  
(14.12.2023)

The Committee sat from 1500 hours to 1545 hours in Room No. 216, (Chairperson's Chamber), 'B' Block, EPHA, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Kishan Kapoor
4. Shri Ramesh Chander Kaushik
5. Shri Khagen Murmu
6. Shri Santosh Pandey
7. Shri M.K. Raghavan
8. Shri Chandra Sekhar Sahu

**Secretariat**

- |    |                           |   |                  |
|----|---------------------------|---|------------------|
| 1. | Shri J.M. Baisakh         | - | Joint Secretary  |
| 2. | Dr. (Smt.) Sagarika Dash  | - | Director         |
| 3. | Shri M.C. Gupta           | - | Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva     | - | Under Secretary  |
| 5. | Shri Sanjeev Kumar Gulati | - | Under Secretary  |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Seven (07) draft Reports without any amendments:-

- (i) Draft Ninety-First Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)';
- (ii) Draft Ninety-Second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of Higher Education)';
- (iii) Draft Ninety-Third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and

- (iv) Draft Ninety-Fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (v) Draft Ninety-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
- (vi) Draft Ninety-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (vii) Draft Ninety-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

*The Committee then adjourned.*



**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\*  
(2022 - 2023)**

**SHRI RAJENDRA AGRAWAL** - Chairperson

**MEMBERS**

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushlendra Kumar
6. Shri Khagen Murmu
7. Shri Ashok Mahadeorao Nete
8. Shri Santosh Pandey
9. Shri M.K. Raghavan
10. Prof. Sougata Ray
11. Shri Chandra Sekhar Sahu
12. Shri Indra Hang Subba
13. Smt. Supriya Sadanand Sule
14. Shri Kishan Kapoor\*\*
15. Vacant

**SECRETARIAT**

- |    |                           |   |                   |
|----|---------------------------|---|-------------------|
| 1. | Shri J.M. Baisakh         | - | Joint Secretary   |
| 2. | Dr. Sagarika Dash         | - | Director          |
| 3. | Shri M.C. Gupta           | - | Deputy Secretary  |
| 4. | Shri Sanjeev Kumar Gulati | - | Committee Officer |

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\* The Committee have been constituted w.e.f. 09 October, 2022 *vide* Para No. 5363 of Lok Sabha Bulletin Part-II dated 09 November, 2022

\*\* Nominated to the Committee vide Para No. 7327 of Lok Sabha Bulletin Part-II dated 16 August, 2023

